

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 32283/2015

(Arising out of impugned final judgment and order dated 13-05-2015 in ITA No. 99/2015 passed by the High Court of Judicature at Allahabad)

SPICE MOBILITY LTD. THROUGH MR. B.M. AGARWAL
AUTHORIZED SIGNATORY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

(FOR FINAL DISPOSAL)

Date : 15-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Ajay Vohra, Sr. Adv.
Ms. Kavita Jha, AOR
Mr. Aditya Vohra, Adv.

For Respondent(s)

Mr. Amon Sinha, Sr. Adv.
Mr. Arjun Garg, Adv.
Mr. Devansh Shrivastava, Adv.
Mr. Chakitan Vikram Shekher Papta, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the respondent wishes to file additional affidavit for bringing the Court up-to-date with the subsequent events.

This may be done within three weeks.

List the matter after three weeks.

(NIDHI AHUJA)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR